

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD



OA/021/00009/2020

HYDERABAD, this the 16<sup>th</sup> day of March, 2020.

THE HON'BLE MRS.NAINI JAYASEELAN : ADMINISTRATIVE MEMBER

Smt. M. Gayatri D/o Late Sri M. Vyasulu,  
Aged about 56 years, Occ : Section Supervisor,  
Gr. 'C', Department of Post, R/o Flat No.103,  
Yoga Apartments, Gollaguda, Subash Nagar,  
Trimulgherry, Secunderabad-500015.

(By Advocate : Mr. Narinder Pal Singh) ...Applicant

Vs.

1. The Union of India,  
Ministry of Communication,  
Rep by its Secretary, Department of Post,  
Dak Bhawan, Sansad Marg,  
New Delhi-110001.
2. The Asst.Director (Staff & Vig.),  
Ministry of Communication,  
Office of the Postmaster General,  
Hyderabad Region, Hyderabad-500001.
3. The Postmaster General,  
Hyderabad Region, Hyderabad-500001.

(By Advocate : Mrs. K. Rajitha, Sr.CGSC) ....Respondents

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

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The present O.A has been filed by the applicant aggrieved by the



action of the 2<sup>nd</sup> Respondent for not releasing pension and other terminal/retirement benefits even after permitting the applicant to retire from service voluntarily with effect from 29.03.2019.

2. This is the second round of litigation. The applicant had earlier filed OA No.21/428/2019 in which the Tribunal had ordered as follows :-

- (i) To consider applicant's request for voluntary retirement from 29.3.2019 and issue appropriate orders;
- (ii) To release pension and other terminal/retirement benefits accordingly, as per extant rules of the respondents organisation;
- (iii) It is left open to the respondents to treat the absence of the applicant from 30.3.2019, as per relevant norms;
- (iv) Time allowed to implement the order is 8 weeks from the date of receipt of the order;
- (v) No order as to costs.

3. Heard Mr. Narinder Pal Singh, learned counsel for the applicant and Mr. B. Lakshman representing Mrs. K. Rajitha, learned Senior Central Govt., Standing Counsel for Respondents.

4. As per the statement of the counsel for the applicant, the request for Voluntary Retirement has been accepted with effect from 29.03.2019. However pension, either provisional or final has not yet been paid to the applicant.



5. Learned Standing Counsel for Respondents submits that Rs.11,49,456/- (Rupees Eleven Lakhs Forty Nine Thousand Four hundred and fifty Six only) as gratuity has been sanctioned. However the above is contradicted by the counsel for the applicant who states that while orders for gratuity have been issued, actual payment of Gratuity has not been made till date.

5. In view of the above, the Respondents Department is directed to ensure that both Gratuity and other pensionary benefits are paid to the applicant within a period of one month from the date of receipt of certified copy of this order. The applicant is also directed to provide all documentary evidence regarding her Bank account etc., to the Respondent No.2 within a period of 15 days from the date of receipt of the certified copy of this order so as to enable the Department to expedite the process of payment of pensionary benefits including gratuity.

6. The Original Application is disposed of accordingly. There shall be no order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

VI.

